

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

| Name of the corporate debtor: FORT PROJECTS PRIVATE LIMITED; Date of commencement of CIRP: 09.11.2023; List of creditors as on : 05.10.2024 | | | | | | | | | | | | | |
|---|--------------------------------------|---------------------------|------------------|---------------------------|-----------------|-----------------------------|------------------------|--------------------------|----------------------------|---|------------------------------|------------------------------------|--|
| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual dues, that may beset-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 1 | EMAIMI REALITY LIMITED | 24.11.2023 | 1,092,998,423.00 | 1,092,998,423.00 | Unsecured | - | NO | 77.11 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 2 | JINDAL MERCANTILE PRIVATE LIMITED | 23.11.2023 | 2,066,889.00 | 2,066,889.00 | Unsecured | - | NO | 0.15 | - | - | - | - | Claim admitted subject to potential modification in claim status upon submission of additional documents from the creditor |
| 3 | PATANGI TRADE AND HOLDINGS PVT. LTD. | 20.11.2023 | 3,712,190.00 | 3,712,190.00 | Unsecured | - | NO | 0.26 | - | - | - | - | Claim admitted subject to potential modification in claim status upon submission of additional documents from the creditor |
| 4 | DHOLAI TEA COMPANY PRIVATE LIMITED | 20.11.2023 | 12,630,192.00 | 12,630,192.00 | Unsecured | - | NO | 0.89 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 5 | SEVA MARKETING PRIVATE LIMITED | 06.12.2023 | 6,051,644.00 | 6,051,644.00 | Unsecured | - | NO | 0.43 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 6 | B N KEDIA & COMPANY PRIVATE LIMITED | 08.01.2024 | 51,643,666.00 | 45,489,151.81 | Unsecured | - | NO | 3.21 | - | - | 6,154,514.19 | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 7 | UPLINK PROPERTIES PRIVATE LIMITED | 06.02.2024 | 14,590,817.00 | 14,590,817.00 | Unsecured | - | NO | 1.03 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 8 | N R VINCOM PVT. LTD. | 23.11.2023 | 4,526,889.00 | 4,526,889.00 | Unsecured | - | NO | 0.32 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |

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|---------|---|---------------------------|----------------|---------------------------|-----------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|---|
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| 9 | SANYO MERCHANTS PRIVATE LIMITED | 28.12.2023 | 149,784,343.00 | 92,499,000.00 | Unsecured | - | YES | - | - | - | 57,285,343.00 | | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |
| 10 | AD AND ASSOCIATES FINANCE PVT. LTD | 06.12.2023 | 169,122,395.72 | 93,310,622.00 | Unsecured | - | YES | - | - | - | 75,811,773.72 | | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |
| 11 | FORT INFRASTRUCTURE DEVELOPMENT PVT. LTD. | 22.11.2023 | 196,422.00 | - | Unsecured | - | YES | - | - | - | - | 196,422.00 | The claimant being a financial creditor has not submitted Form C. |

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| 12 | GUJRANI FOODS PRIVATE LIMITED | 05.12.2023 | 6,966,588.00 | 661,958.00 | Unsecured | - | NO | 0.05 | - | - | 6,304,630.00 | | After verification of the Form C and related documents, the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details, however the required details have not been shared. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. |
| 13 | SMIT. CAPITAL SERVICES PVT. LTD. | 07.12.2023 | 8,197,886.00 | - | Unsecured | - | NO | - | - | - | | 8,197,886.00 | After verification of the documents the IRP has sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The creditor has submitted the documents and the IRP is in process of verifying these details. Further as per the books of accounts of the CD reflects that an amount of Rs. 87,46,317.00 is receivable as on 31.03.2023. Hence the IRP/RP has requested the creditor for reconciling the dues. The request has been made on 18.03.2024. As a result, the claim till now has not been admitted. |
| 14 | AVIRAL MARKETING PVT. LTD. | 07.12.2023 | 70,660,056.00 | 8,000,000.00 | Unsecured | - | NO | 0.56 | - | - | 62,660,056.00 | - | After verification of the Form C and related documents, the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details, however the required details have not been shared. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. |

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| 15 | TRINETRAM CONSULTANTS PRIVATE LIMITED | 07.12.2023 | 50,870,413.00 | 11,700,000.00 | Unsecured | - | NO | 0.83 | - | - | 39,170,413.00 | - | After verification of the documents the IRP/RP has sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. However the required details have not been shared. Hence, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. |
| 16 | PRIME CAPITAL MARKET LIMITED | 30.12.2023 | 52,735,342.00 | 20,000,000.00 | Unsecured | - | NO | 1.41 | - | - | 32,735,342.00 | - | After verification of the Form C and related documents, the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details, however the required details have not been shared. Hence, in compliance with regulation 14 of CIRP regulation, the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. |
| 17 | JMD VENTURES LIMITED | 30.12.2023 | 155,071,233.00 | 60,000,000.00 | Unsecured | - | NO | 4.23 | - | - | 95,071,233.00 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. |

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| 18 | JMD SOUNDS LIMITED | 30.12.2023 | 22,243,288.00 | 10,000,000.00 | Unsecured | - | NO | 0.71 | - | - | 12,243,288.00 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. |
| 19 | JMD BROADCASTING LIMITED | 30.12.2023 | 14,313,247.00 | 10,000,000.00 | Unsecured | - | NO | 0.71 | - | - | 4,313,247.00 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the balance which was reflected/recorded in the books of accounts of the corporate debtor. Further as per the RoC records the company is showing as Dormant company u/s 455 of Companies Act 2013. |

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| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 20 | RICHA FISCAL SERVICES PVT. LTD. | 06.12.2023 | 10,000,000.00 | 10,000,000.00 | Unsecured | - | YES | - | - | - | - | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |
| 21 | RAJARHAT BUILDERS PVT. LTD. | 06.12.2023 | 9,095,623.35 | 5,211,273.00 | Unsecured | - | YES | - | - | - | 3,884,350.35 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |

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| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 22 | KALPATARU AGENCY PRIVATE LIMITED | 06.12.2023 | 9,236,965.58 | 5,245,881.00 | Unsecured | - | YES | - | - | - | 3,991,084.58 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |
| 23 | DAKORJI PROPERTIES LIMITED | 06.12.2023 | 30,855,136.00 | 17,180,198.82 | Unsecured | - | YES | - | - | - | 13,674,937.18 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |

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|---------|-------------------------------------|---------------------------|----------------|---------------------------|-----------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|---|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 24 | RAJARHAT HOUSING PVT. LTD. | 06.12.2023 | 55,236,460.28 | 25,474,176.31 | Unsecured | - | YES | - | - | - | 29,762,283.97 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |
| 25 | MADONA REAL ESTATES PRIVATE LIMITED | 06.12.2023 | 5,887,165.29 | 4,752,676.00 | Unsecured | - | YES | - | - | - | 1,134,489.29 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |

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|---------|------------------|---------------------------|----------------|---------------------------|-----------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|---|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 26 | VAIBHAV KATHOTIA | 06.12.2023 | 7,954,516.96 | 5,544,491.04 | Unsecured | - | YES | - | - | - | 2,410,025.92 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |
| 27 | KANCHAN KATHOTIA | 06.12.2023 | 661,557.55 | 110,640.00 | Unsecured | - | YES | - | - | - | 550,917.55 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |

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|---------|--|---------------------------|----------------|---------------------------|-----------------|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|---|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | Whether related party? | % of voting share in CoC | | | | | |
| 28 | VARUN KATHOTIA | 06.12.2023 | 1,951,710.63 | 312,316.85 | Unsecured | - | YES | - | - | - | 1,639,393.78 | - | After verification of the Form C and related documents the IRP/RP sought additional documents/clarification u/r 10 of CIRP regulations for substantiating the amount of claim. The IRP has given several reminders (last being sent on 02/03/2024) to the creditor for submitting the details however the required details have not been shared. Hence in compliance with regulation 14 of CIRP regulation the claim has been admitted as per the best estimate made by the RP according to the available documents/information available with him. |
| 29 | SHREE SALASAR PROPERTIES AND FINANCE PVT. LTD. | 22.02.2024 | 18,330,959.00 | 18,330,959.00 | Unsecured | - | NO | 1.29 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 30 | SINKI COMMODITIES PRIVATE LIMITED | 05.03.2024 | 67,480,988.00 | 67,480,988.00 | Unsecured | - | NO | 4.76 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 31 | STARLITE VYAPAAR LIMITED | 27.02.2024 | 12,250,740.00 | 12,250,740.00 | Unsecured | - | NO | 0.86 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 32 | URJA FABRICS PRIVATE LIMITED | 06.03.2024 | 1,743,000.00 | 1,743,000.00 | Unsecured | - | NO | 0.12 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 33 | MOUNTVIEW VINCOM PRIVATE LIMITED | 20-03.2024 | 5,180,685.00 | 5,166,301.00 | Unsecured | - | NO | 0.36 | - | - | 14,384.00 | - | Claim admitted as per the information and documents submitted by the financial creditor, the creditor has charged the interest amount till 24.11.2023 instead of 09.11.2023 (ICD), hence to that extent the interest amount has been disallowed. Further, though the claim was received on 20.03.2024, but the clarification and requisite |

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| 34 | GRANDEUR CORPORATION PVT. LTD. | 04.04.2024 | 1,500,000.00 | 1,500,000.00 | Unsecured | - | NO | 0.11 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 35 | RATNAKAR DEALERS PVT. LTD. (Now amalgamated with HIFILL TRACON PVT LTD) | 29.05.2024 | 3,219,753.00 | 3,219,753.00 | Unsecured | - | NO | 0.23 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 36 | AJAYHARI TEXTRADE PRIVATE LIMITED | 12.06.2024 | 5,292,647.00 | 5,292,647.00 | Unsecured | - | NO | 0.37 | - | - | - | - | Claim admitted as per the information and documents submitted by the financial creditor |
| 37 | AWADH COAL PRIVATE LIMITED | 13.03.2024 | 5,267,929.00 | - | Unsecured | - | NO | - | - | - | - | 5,267,929.00 | Form C not submitted yet |
| | TOTAL | | 2,139,527,760.36 | 1,677,053,816.83 | | - | | 100.00 | - | - | 448,811,706.53 | 13,662,237.00 | |